

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA- 210 of 2011 in
D.F.R. No. 1355 of 2011**

Dated :22nd September, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Vegan Inc.Appellant (s)
Versus**

Maharashtra Electricity Regulation Comm. & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Pawan Upadhyay, Mr. Ankit Sibbal, &
Mr. Anisha Upadhyay
Counsel for the Respondent(s): Mr. Richa Bharadwaja for Mr. Buddy A. Ranganadhan
For R.1
Mr. Hasan Murtaza for R.3
Mr. Hemant Singh for R.4

ORDER

**IA- 210 of 2011
(*Condone delay Appl.*)**

Ms. Richa Bharadwaja takes notice on behalf of Respondent No.1; Mr. Hasan Murtaza, takes notice on behalf of Respondent No.3 and Mr. Hemant Singh, takes notice on behalf of Respondent No.4.

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 53 days in filing the Appeal. The explanation given in the affidavit as well as in the additional affidavit is that they have gone to the High Court and on the directions of High Court, they approached this Tribunal and that was how the delay was caused.

Under these circumstances, we find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned. The Registry is directed to number the Appeal.

Post the matter for Admission on **27.09.2011.**

(V. J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS